

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:770  
ANSWERED ON:27.11.2012  
REPORT ON NAVYUG SCHOOL  
Ramkishun Shri

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the inquiry Committee under the Chairmanship of Shri R. Chandramohan has submitted its report; and  
(b) if so, the details thereof and the outcome of the report?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): The recommendation made by the Parliamentary Committee on Welfare of Scheduled Castes and Scheduled Tribes in the 13th Report, was referred to the Govt. of NCT of Delhi for inquiring into the discrepancies pointed out by the Parliamentary Committee. Accordingly, Shri R. Chandramohan, Principal Secretary-cum-Commissioner (Transport), Govt. of NCT of Delhi was designated as Inquiring Authority. He submitted his report on 30.03.2012. He has made following observations:-

- (i) The Reservation Roasters need to be recast by NSES and reservation points noted post-wise and subject-wise as the vacancy arises;
- (ii) The backlog in unfilled reserved vacancies in a Recruitment Year should be carried over to the next Recruitment Year as per rules and the same cannot be cancelled/erased by amending the Recruitment Rules prospectively;
- (iii) The contractual appointees of 2005 against backlog reserved vacancies only should be regularized as the Selection Process was elaborate and as per the approved RRs and established practice followed while making regular appointments;
- (iv) The backlog in reserved vacancies in respect of PGTs against the Direct Recruitment Quota should be re-advertised subject-wise as per the relevant RRs and filled up. The unfilled reserved vacancies against Departmental Quota should also be got filled up by Direct Recruitment;
- (v) In respect of regularization of ad hoc/contract employees, the policy of BOG should be uniform without any distinction between Non-teaching and Teaching staff;
- (vi) In the recruitments made in 2008, the selection and appointment of candidates should be limited to the number vacancies notified in the press and the appointment of Non SC/ST candidates against reserved vacancies for SC and STs should be got rectified.

The report submitted by the Inquiring Authority has been examined in consultation with NDMC and it has been decided to cancel the recruitment drive in 2008 in view of glaring irregularities in the process.